Allocation of power to States

†*535. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of POWER be pleased to state:

- (a) the quantum of power, in mega watts, generated from the Central Government undertakings every month;
- (b) whether it is a fact that the distribution of this power is being made to the States as per the Gadgil formula and not according to the proportion of their population whereas all the States, including Uttar Pradesh have demanded power supply in proportion to their population;
 - (c) if so, whether Government is considering the matter; and
 - (d) if not, the reasons therefor?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) The term Megawatt refers to the installed capacity of a generating station; the actual electricity generation from a generating station/unit, expressed in million unit, varies from time to time and is guided by the system conditions. The generating capacity in operation is dependent on a number of factors, namely the capacity under shutdown for Renovation & Modernization/Residual Life Assessment, planned annual/capital maintenance, forced outages, newly commissioned units under stabilization, etc. Further, the actual energy generation from the generating units available for operation is dependent on a number of factors namely vintage of the units, health of the unit, availability of required quantity and quality of fuel in case of thermal/nuclear power stations, available inflows in case of Run of the River hydro power stations and release of water/discharges available for power generation in case of reservoir based hydro power stations, etc. The total electricity generation, average monthly generation from generating stations of Central Undertakings for the year 2009-10 are given as under:

SI.	Category	Installed	Total	Average
No.		capacity**	Generation	Monthly
		(MW)	(2009-10)	Generation
			(MU)	(2009-10) (MU)
1.	Thermal	38367	264761	22063.4
2.	Hydro	11436*	40887	3407.3
3.	Nuclear	4560	18636	1553.0
	TOTAL	54363	324284	27023.7

^{*} Includes BBMB Stations which are joint projects of Punjab, Haryana, Himachal Pradesh & Rajasthan.

^{**} As on 31.3.2010

[†]Original notice of the question was received in Hindi.

(b) to (d) The allocation of share from Central Sector power station is generally done by in accordance with the formula for allocation of power, which is being treated as guideline for allocation of power from new Central Sector power stations as brought out in MoP order No. 8/1/96-OM dated 27th April, 2000. The formula provides for allocation of power in two parts namely, firm allocation of 85% power and 15% unallocated power for allocation by the Government for meeting the seasonal/overall requirements. The firm allocation includes allocation of 12% free power to the affected States in case of hydro power stations/10% power (not free) to the home State in case of thermal and nuclear power stations and the balance 73%/75% to be distributed among the constituents States/UTs in the Region giving equal weightage to central plan assistance & energy consumption for the previous five years. While allocating central plan assistance due consideration is given to the population of the State. Thus, population is given due weightage while allocating power from the CGSs.

Investigation against SHCIL

*536. SHRI N.R. GOVINDARAJAR: Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether his Ministry has issued instructions to the Serious Fraud Investigation Office (SFIO) for filing a prosecution case against SHCIL Services Ltd. (SSL), a subsidiary of the country's largest depository Stock Holding Corporation of India Ltd. (SHCIL), as his Ministry has found that SSL had diluted its promoter share holding and also diverted the funds of the company to third parties;
 - (b) if so, the details thereof;
- (c) whether SFIO had started investigating SSL in 2007 and submitted the report to his Ministry; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) Yes, Sir. The Serious Fraud Investigation Office (SFIO) had started investigating SHCIL Services Ltd. (SSL) in 2007 and submitted its report to the Ministry. This Ministry, after examination of investigation report, has issued instructions to the SFIO for filing prosecutions against SSL for violation of various provisions of the Companies Act, 1956 and offences committed under certain sections of the Indian Penal Code. These violations/offences mainly relate to falsification of records with the objective to dilute the holding of Stock Holding Corporation of India Ltd. (SHCIL) in SSL, breach of trust in transferring tangible and intangible assets from SHCIL to